

[श्री मधु लिमये]

वास्तव में इसकी नोटिस दो तीन दिन पहले दी गई थी और उसी समय भ्रगर गृह मन्त्रालय के द्वारा तत्काल कार्यवाही होती तो यह सारी घटनाएँ नहीं होती। आप जानते हैं कि जहाँ तक प्रादिवासियों का शेड्यूल्ड ट्राइब्स का सवाल है, केन्द्रीय सरकार की भी उसमें जिम्मेदारी है इसलिए प्रधान मन्त्री जी भी यहाँ पर बैठे हुए हैं वे क्या मुख्य मन्त्री जी को तत्काल आदेश भेज देंगी कि यह जो घटनाएँ घटी हैं उनकी वे जांच करें और यह जो पैरा मिलिट्री फोर्स बनाने की बात सोची जा रही है उसको तत्काल खत्म करने के आदेश वहाँ के बड़े किसानों को दे दें। उस इलाके में मैंने लड़कपन में काम किया था और मैं जानता हूँ कि वहाँ के प्रादिवासियों को किस तरह से तंग किया जाता है। इसके बारे में केन्द्रीय सरकार तथा प्रधान मंत्री जी के द्वारा तत्काल कार्यवाही करने की आवश्यकता है। इतना ही मुझे कहना है।

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): These matters have been brought to our notice now, and we are in touch with the Maharashtra Government.

SHRI S. M. BANERJEE: He has placed the letter in the Table. But you do not read it.

SHRI F. H. MOHSIN: We are in touch with the Maharashtra Government and if the facts as have been stated by the two hon. Members are true—of course, it is a matter of great concern—that is one thing. But unless we hear from the Maharashtra Government, it would be difficult for us to say anything more at present.

13.25 hrs.

(ii) NON-INTIMATION TO THE SPEAKER
RE. ARREST OF SOME MEMBERS

SHRI BIREN DUTTA (Tripura West): Sir, I have received informa-

tion that Shrimati Bibha Ghosh Goswami, Shri Bijoy Modak, Shri S. P. Bhattacharyya and Shri Madhuryya Haldar—all Members of this House—have been arrested in West Bengal along with 40,000 people on the 12th instant, but there is no information to you nor has any intimation been given to this House. I would like to raise a question of privilege in this matter.

MR. DEPUTY-SPEAKER: Now Shri Madhu Limaye. This is under rule 377.

SHRI S. M. BANERJEE: Sir, under rule 222, I rise to make my point. Some Members have been arrested.

MR. DEPUTY-SPEAKER: I have called Shri Madhu Limaye. Let us proceed according to the rules.

श्री मधु लिमये: इस सदन के सदस्य श्री शिवशंकर प्रसाद यादव 18 अक्टूबर को खगरिया, मुंगेर जिले के सब-डिविजन में सब-डिविजनल मजिस्ट्रेट के अज्ञात में गिरफ्तार किये गये थे लेकिन उसकी सूचना इस सदन को जैसे देनी चाहिए थी, नियम के अनुसार वह नहीं दी गई है। तो मैं कहना चाहता हूँ या तो आप इसका स्पष्टीकरण पहले मांगिये या सीधे 227 नियम के तहत मामला विशेषाधिकार समिति के सामने बे दीजिए।

MR. DEPUTY-SPEAKER: I think these facts, or should I say allegations, or whatever it is, these are to be looked into, if really these Members had been arrested and the Speaker has not been informed, we have to look into this... (Interruptions) I have to satisfy myself about facts. How can you expect me to make a decision here?

SHRI S. M. BANERJEE: Please hear me for a minute. Shri S. P. Bhattacharyya, Shrimati Bibha Ghosh Goswami, and Shri Bijoy Modak and

Shri Madhuryya Halder had been arrested. About Mr. Halder you read the telegram this morning. According to the newspapers all the others also were arrested on the 12th. Today is, 13th. No intimation has been given. There may be something wrong in the telegram but they have to inform the Speaker immediately.

MR. DEPUTY-SPEAKER: What new thing are you saying?

SHRI S. M. BANERJEE: Nothing new. I am talking about the rules.

MR. DEPUTY-SPEAKER: I am also talking about the rules. I have said that the statement made by the hon. Member, if it was true, I think in my opinion it constitutes a breach of privilege of the House. But before coming to any conclusion, let us look into the facts and find out.... (*Interruptions*) I am told just now that there is another telegram which has come and I shall read out as it is: "Shri Dinesh Joarder a Member of Parliament, Malad offered Satyagraha today in the court of sub divisional judicial magistrate, Malad and courted arrest. He was fined Rs. 2/-, in default simple imprisonment for a day. He preferred imprisonment—District Magistrate, Malad, West Bengal.".... (*Interruptions*).

SHRI DASARATHA DEB (Tripura East): He has been beaten seriously and he got injury; he was beaten by the police and the Congress goondas. 40,000 persons were arrested.

MR. DEPUTY-SPEAKER: Order, order. The House stands adjourned to meet again at 2.30 p.m.

12.35 hrs.

The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at thirty-five minutes past Fourteen of the Clock

[**MR. DEPUTY-SPEAKER** in the Chair]

**AUTHORISED TRANSLATIONS
 (CENTRAL LAWS) BILL**

MR. DEPUTY-SPEAKER: The House will now take up the Authorised Translations (Central Laws) Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to move:

"That the Bill to provide for authorised translations of Central Laws in certain languages, as passed by Rajya Sabha, be taken into consideration."

Article 345 of the Constitution empowers the Legislature of a State to adopt any one or more of the languages or Hindi for use in the State as its official language. Most of the States have already adopted their own official language. These languages are used not only for State official purposes but also in varying degrees in the subordinate courts. It will, therefore, be useful if authorised translations of the Central laws in the State official languages are available. This work is at present entrusted to the Official Languages Legislative Commission functioning in the Ministry of Law, Justice and Company Affairs. In accordance with the existing arrangements, the translation in a State official language is prepared by or under the auspices of the Government of the State concerned, and finalized by the Official Languages Legislative Commission, in consultation with the translating authority. Some progress has already been made in this regard. However, since there is no legal provision for authorising the publication of the Central Acts in regional languages, such translations have no legal status and, therefore, their utility is also limited. The